

FIR No. 558/2020  
PS Shastri Park  
State Vs. Monu @ Brijmohan & Ors.

17.12.2020

**Proceedings conducted through Physical Hearing.**

**An application moved on behalf of accused/applicant Monu @  
Brij Mohan for release of Jamatalashi articles.**

Present: Ld APP for the State.

Applicant/accused with counsel.

Reply filed by IO.

Heard and perused.

IO/SHO, PS Shastri Park is directed to release the Jama Talashi  
Articles as per seizure memo to applicant/accused against due acknowledgement.

Copy of this order be given dasti to applicant.

Application is disposed off accordingly.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

FIR No. 192/2019  
PS Shastri Park  
State Vs. Nitin Kumar

17.12.2020

**Proceedings conducted through Physical Hearing.**

**An application moved on behalf of accused/applicant Nitin Kumar  
for release of Jamatalashi articles.**

Present: Ld APP for the State.

Applicant/accused with counsel.

Reply filed by IO.

Heard and perused.

IO/SHO, PS Shastri Park is directed to release the Jama Talashi  
Articles as per seizure memo to applicant/accused against due acknowledgement.

Copy of this order be given dasti to applicant.

Application is disposed off accordingly.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
FIR No. 30/2020  
PS G.Puri  
State Vs. Unknwon  
U/s 279/337 IPC

17.12.2020

**Proceedings conducted through Physical Hearing.**

Present: Ld. APP for State.

Ld. Counsel for applicant.

Copy of status report be shared with Ld. Counsel for applicant.

Application disposed off accordingly.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
FIR No. 0536/2020  
PS Gokalpuri  
State Vs. Shadab

17.12.2020

**Proceedings conducted through Physical Hearing.**

**This is an application for grant of bail under Section 437 Cr.P.C.  
moved on behalf of applicant/accused Shadab.**

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

Application seen. Submissions heard. Reply of IO also perused.

It is stated by the Counsel for accused that accused has been falsely implicated in the present case and has nothing to do with the commission of alleged offence. It is stated that applicant/accused is the sole bread earner of his family having one year old female child, wife and old aged widow mother. It is requested that the accused be admitted to bail.

Ld. APP for the state has strongly opposed the bail application by stating that as per reply filed by IO, accused has previous involvement in other matters.

I have heard the submissions and perused the record the accused has been previously involved in other offences and is a habitual offender. The court does not deem it appropriate to allow the application of the applicant at this stage. Application accordingly stand **dismissed**.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

Copy dasti.



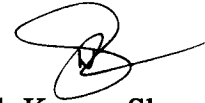
(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
FIR No. 019856/2020  
PS Shastri Park  
State Vs. Unknown

17.12.2020

**Proceedings conducted through Physical Hearing.**

Present: Ld. APP for State.  
Ld. Counsel for applicant.  
At request, put up on 22.12.2020.



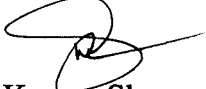
(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
FIR No. 149/2014  
PS G.Puri  
State Vs. Kapil Kashyap

17.12.2020

**Proceedings conducted through Physical Hearing.**

Present: Ld. APP for State.  
Ld. Counsel for applicant.  
At request, put up on 24.12.2020.

  
(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
E-FIR No. 041237/2017  
PS G.Puri  
State Vs. Unknown

17.12.2020

**Proceedings conducted through Physical Hearing.**

Present: Ld. APP for State.  
Ld. Counsel for applicant.  
Reply filed by IO.  
At request, put up on 24.12.2020.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020

CIS No.  
FIR No. 22713/2016  
PS K. Khas  
State Vs. Salim


17.12.2020

**Proceedings conducted through Physical Hearing.**

Present: Ld. APP for State.  
Ld. Counsel for applicant/accused.  
IO/HC Parveen in person.

Reply has not been filed by IO. However, it is notified that the chargesheet in the present matter has already been filed. Let main filed be placed alongwith the application on next date of hearing.

Put up on 04.01.2021.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020



17.12.2020

**Proceedings conducted through Physical Hearing.**

**This is an application of applicant for releasing vehicle under application on superdari.**

Present: Ld. APP for the State.

Ld. Counsel for applicant alongwith applicant.

Report of IO perused.

The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-1RZ-0277** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the

complainant, accused as well as by the person to whom the custody is handed over and the applicant;

5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;

6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.



(Nitish Kumar Sharma)  
MM-03/N-E/KKD Courts/Delhi  
17.12.2020